

SHRI SURESH KURUP : I have given notice.

MR. SPEAKER : If you have given notice of it, I will look into it and if it is proper I will allow it.

(Interruptions)

MR. SPEAKER : It is not correct. This is not proper. Do not harangue me like that. You can come and discuss it with me.

PROF. K. K. TEWARY : Mr. Speaker when you call me you have to listen to me also.

MR. SPEAKER : Yes, Sir. I am trying to make him sit down so that I can talk to you, Sir.

PROF. K. K. TEWARY : You are very fair, Sir. It is a welcome change. But, why are you sometimes angry?

MR. SPEAKER : Why are they unnecessarily haranguing me without any rhyme or reason?

PROF. K. K. TEWARY : People have been speaking in different voices about the security of this country.

MR. SPEAKER : Give me something in writing.

PROF. K. K. TEWARY : Whether India should manufacture atomic weapons or not... (Interruptions)

MR. SPEAKER : You give me notice. I will look into it.

PROF. K. K. TEWARY : They have got different opinions. Let me make my submission, please.

MR. SPEAKER : No submissions. Mr. Buta Singh. I will look into your motion and decide accordingly. Now, papers to be laid. Shri Buta Singh.

(Interruptions)

MR. SPEAKER : I said, I will look into it.

(Interruptions)

[Translation]

SHRI C. JANGA REDDY : 200 Journalists of Hindustan Samachar and Samachar Bharati.....

[English]

MR. SPEAKER : Does not matter. That is not for Parliament. No. Not allowed.

(Interruptions)

MR. SPEAKER : These things are not done in Parliament like that. Do not take Parliament so lightly. Yes, Shri Buta Singhji.

12.05 hrs.

PAPERS LAID ON THE TABLE

[English]

Corrigendum to Annual Report of the Indian Council of Agricultural Research (Part II—Administration and Finance) for 1983-84

THE MINISTER OF AGRICULTURE (S. BUTA SINGH) : I beg to lay on the Table a copy of the Corrigendum to the Hindi version of the *Annual Report of the Indian Council of Agricultural Research (Part II—Administration and Finance) for the year 1983-84.

[Placed in Library, See No. LT-2184/86]

Statement re-action taken or Proposed to be taken on Recommendation No. 169 Concerning Employment Policy adopted at the 70th Session of International Labour Conference Geneva.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : I beg to lay on the Table a statement (Hindi and English versions) regarding action taken or proposed to be taken on the Recommendation No. 169 concerning Employment Policy adopted at the 70th Session of the International Labour Conference held in Geneva in June, 1984.

[Placed in Library, See No. LT-2185/86].

*The Annual Report was laid on the Table on 26th August, 1985.

Notifications Under Delhi Department Act

THE MINISTER OF URBAN DEVELOPMENT (SHRI ABDUL GHAFOOR) : On behalf of Shri Dalbir Singh, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 58 of the Delhi Development Act, 1957 :—

- (1) The Delhi Development Authority (From of Appeal) Rules, 1986 published in Notification No. G.S.R. 312 (E) in Gazette of India dated the 24th February, 1986.
- (2) The Delhi Development Authority (Sealing of Development) Rules, 1986 published in Notification No. G.S.R. 313(E) in Gazette of India dated the 24th February, 1986.

[Placed in Library. See No. LT-2186/86].

Notifications under Customs Act and under Central Excise and Salt Act.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table :

- (1) A copy each of Notification Nos. G.S.R. 348(E) to 398(E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1986 together with an explanatory memorandum regarding Customs Duty Changes and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on 28th February, 1986 under section 159 of Customs Act, 1952.

[Placed in Library, See No. LT-2187/86].

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944 :—

- (i) The Central Excise (Fifth Amendment) Rules, 1986

published in Notification No. G.S.R. 331(E) in Gazette of India dated the 27th February, 1986.

- (ii) The Central Excise (Seventh Amendment) Rules, 1986 published in Notification No. G.S.R. 463(E) in Gazette of India dated the 1st March, 1986.

[Placed in Library. See No. LT-2188/86.]

- (3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—

- (i) G. S. R. 332(E) to 340(E) published in Gazette of India dated the 27th February, 1986 together within an explanatory memorandum seeking to preserve the existing duty structure and the effective rates of duty in certain cases.

- (ii) G.S.R. 399 (E) to 462 (E) and 464 (E) to 473 (E) published in Gazette of India dated the 1st March, 1986 together with an explanatory memorandum regarding Central Excise Duty changes and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on 28th February, 1986.

[Placed in Library. See No. LT-2189/86].

Notification under Essential Commodities Act, Review on and Annual Report of Madhya Pradesh State Agro-Industries Development Corporation Ltd., Bhopal for 1978-79 and 1984-85 and West Bengal Agro Industries Corporation Ltd., Calcutta for 1981-82

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : I beg to lay on the Table :

- (1) A copy of the Insecticides (Price, Stock Display and Submission of Reports) Order, 1986 (Hindi and English versions) published in Notification No. G.S.R. 71 (E) in Gazette of India dated the 28th January, 1986, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-2190/86].

- (2) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 :—

- (a) (i) Review by the Government on the working of the Madhya Pradesh State Agro-Industries Development Corporation Limited, Bhopal, for the year 1978-79.
- (ii) Annual Report of the Madhya Pradesh State Agro-Industries Development Corporation Limited; Bhopal, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-2191/86].

- (b) (i) Review by the Government on the working of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the year 1981-82.
- (ii) Annual Report of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-2192/86].

12.06 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1985-86.

[English]

THE MINISTER OF FINANCE (SHRI VISHWANATH PRATAP SINGH) : I beg to present a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1985-86.

12.06 1/2 hrs.

DEMANDS FOR EXCESS GRANTS (GENERAL); 1983-84

[English]

THE MINISTER OF FINANCE (SHRI VISHWANATH PRATAP SINGH) : I beg to present a statement (Hindi and English versions) showing Demands for Excess Grants in respect of the Budget (General) for 1983-84.

12.07 hrs.

STATEMENT RE : FAILURE OF CONSTITUTIONAL MACHINERY IN JAMMU AND KASHMIR

[English]

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI P. V. NARSIMHA RAO) : Sir, I rise to inform the House that on March, 7, the President of India received a report from Shri Jagmohan, Governor of Jammu and Kashmir, informing of certain political developments in the State whereby the Government of Shri G. M. Shah was reduced to utter minority. The Governor also conveyed his assessment that the law and order and security of the State were under serious threat which was further compounded by the grave political instability. In the circumstances, the Governor reported that he was satisfied that a situation had arisen in which the Government of the state could not be carried on in accordance with the provisions of the Constitution of Jammu